

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016										
										(Amt in Rs.)
Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks,
		No. of claims	Amount	No. of claims	Amount of claims admitted					if any
1	Secured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	1	
2	Unsecured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	1	65,87,10,469	1	65,87,10,469	-	-	-	3	Note*
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	2	94,80,94,054.31	2	60,95,93,148.00	-	-	33,85,00,906.31	4	Note*
5	Operational creditors (Workmen)	-	-	-	-	-	-	-	5	
6	Operational creditors (Employees)	-	-	-	-	-	-	-	6	
7	Operational creditors (Government Dues)	2	19,76,69,305	-	-	-	-	19,76,69,305	7	Claim not admitted - Refer Annexure 7
8	Operational creditors (other than Workmen and Employees and Government Dues)	3	30,77,48,049.23	2	13,67,57,410.17	-	-	17,09,90,639	8	Claim provisionally admitted - Refer Annexure 8
9	Other creditors, if any, (other than financial creditors and operational creditors)	-	-	-	-	-	-	-	9	
Total		8	2,11,22,21,878	5	1,40,50,61,027			70,71,60,850		

*Note: The claims are provisionally admitted and are subject to further determination/verification based on further information/documents as provided by financial creditor in response to our queries/clarifications sought, during the corporate insolvency resolution process, as per the provisions of the IBC. The claims may get revised as soon as may be practicable, when additional information warranting such revisions is produced, as per the requirements of Regulation 14(2) of the CIRP Regulations. As per Regulation 12 (1) of the CIRP Regulations, any creditor, who fails to submit a claim with proof within the time stipulated in the public announcement, may submit his claim with proof to the interim resolution professional or the resolution professional, as the case may be, up to the date of issue of request for resolution plans under regulation 36B or ninety days from the insolvency commencement date, whichever is later. The creditor shall provide reasons for delay in submitting the claim beyond the period of ninety days from the insolvency commencement. When additional information warranting such revision is submitted, and also any new claims admitted on account of financial creditors, the formation of CoC shall be changed, in terms of percentage of voting shares.

Annexure – 3

Name of the corporate debtor: FACT-RCF BUILDING PRODUCTS LIMITED;
Date of commencement of CIRP: 11.01.2024; List of creditors as on: 08.05.2024

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks , if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	%					
									voting share in CoC					
1	Omkara Assets Reconstruction Pvt Ltd	25.01.2024	65,87,10,469	65,87,10,469	Secured*	Amount claimed / admitted	NA	No	100.00%	-	-	-	-	NOTE
Total			65,87,10,469	65,87,10,469	-			-	100%	-	-	-	-	

NOTE:

Amount covered by security interest is retrieved from Index Of Charges from the MCA Site.

Annexure – 4

Name of the corporate debtor: FACT-RCF BUILDING PRODUCTS LIMITED;
Date of commencement of CIRP: 11.01.2024; List of creditors as on: 08.05.2024

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee		Whether related party?	% voting share in CoC					
1	Rashtriya Chemicals and Fertilizers Limited ('RCF') (A Government of India Undertaking)	26.03.2024	60,95,93,148	35,45,93,148	Unsecured	NA	NA	Yes	0.00%	-	-	-	25,50,00,000	NOTE*
2	Fertilisers and Chemicals Travancore Ltd ('FACT')	07.03.2024	33,85,00,906	25,50,00,000	Unsecured	NA	NA	Yes	0.00%	-	-	-	8,35,00,906	NOTE*
TOTAL			94,80,94,054	60,95,93,148					0.00%	-	-	-	33,85,00,906	

NOTE*: The claimants RCF and FACT are related party as declared in claim form. Further the claim filed by RCF and FACT is provisionally admitted to the extent reflected in Books of Accounts. RCF have agreed vide their email dated 20.04.2024 for Rs 35,45,93,148 as being admitted.

Annexure - 7

Name of the corporate debtor: FACT-RCF BUILDING PRODUCTS LIMITED;

List of operational creditors (Government dues)

Sl. No.	Details of claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% voting share in CoC, if					
1	Deputy Commissioner of Income Tax Corporate Circle 1 (1) Kochi	Income Tax Department	18.01.2024	19,75,53,112	-	Unsecured	No	0.00%	-	-	19,75,53,112	-	NOTE-1
2	Region Provident Fund Commissioner II, EPFO, Regional Officer, Kochi	EPFO Dept	16.04.2024	1,16,193	-	Unsecured	No	0.00%	-	-	1,16,193	-	NOTE-2
TOTAL				19,76,69,305	-	-	-	-	-	-	19,76,69,305	-	

NOTE-1

Pending for verification as The claim is for A Y 2018-19 for which company has filed appeals as below as informed by SBoD company has filed appeal in form no 35 against order no ITBA/AST/S/143(3) /2021-22 / 1032375098 (1) dated 12.4.2021 u/s 143 (3) Income Tax Act 1961 for AY 2018-19 vide acknowledgment no 608763520050522 and Company has filed appeal in form no 35 against order no ITBA/AST/S/143 (3) 2021-22 / 1032375098 (1) dt 12.4.2021 u/s 271 AAC (1) of Income Tax Act 1961 for FY 2018-19 Acknowledgement no 612780620100522

NOTE- 2: As per the claim filed by the EPFO, the EO Inspection Report dated 11.04.2024 and Damages Section Note dated 12.04.2024 are issued after the moratorium has been imposed. Hence claim is held under verification, and observations shared with claimant. Further that the claim has been filed after 90 days of commencement of CIRP. Furthermore revised claim was received on 25.04.2024 and RP responded with queries 30.04.2024. Dept has sought a weeks time to revert. Hence the claim is held under verification

Annexure – 8

Name of the corporate debtor: FACT-RCF BUILDING PRODUCTS LIMITED;

List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Special Officer (Revenue - KSEB) Vydyuthi Bhavanam Pattom, Thiruvananthapuram	22.01.2024	8,12,900	-	Unsecured	NA	NA	No	0.00%	-	-	-	8,12,900	NOTE-1
2	Fertilisers and Chemicals Travancore Ltd (FACT)	07.03.2024	28,27,90,526	11,26,12,787	Unsecured	NA	NA	Yes	0.00%	-	-	-	17,01,77,739	NOTE-2
3	Rashtriya Chemicals and Fertilizers Limited (A Government of India Undertaking) ('RCF')	26.03.2024	2,41,44,623	2,41,44,623	Unsecured	NA	NA	Yes	0.00%	-	-	-	-	
TOTAL			30,77,48,049	13,67,57,410	-	-	-	-	-	-	-	-	17,09,90,639	

NOTE-1

The Principal amount Rs. 5,34,707 and Interest of Rs. 2,78,193, providing the total sum of Rs. 8,12,900. Claim is under verification and following queries have been shared with claimant whereby revert is awaited:

- That the CD filed a petition before Consumer Grievance Redressal Forum who passed order CGRF-CR/OP no 67/2023 /380 dated 16.01.2023 who passed order that KSEB shall not demand any Electricity charges or any incurred surcharges after 13.11.2020 from the CD.
- CD sent letter no FRBL/ADMN/2022-23/CFO-35 dated 31.01.2023 to Special Officer (Revenue) KSEB attaching a copy of the CGRF order and claiming refund of Rs 87,153/-.
- CD also sent letter FRBL/ADMN/2022-23 /GM-227 dated 31.1.2023 to District Collector Ernakulam with copy to Deputy Tahsildar Kunnathunadu Taluk being request to recall the Revenue Recovery Action as refund of Rs 87,153/- was due to CD from KSEB
- Records of CD do not show that service was made upon them of writ petition 19362 of 2023 filed by KSEB before High Court of Kerala (as mentioned in the claim).

NOTE-2

The claim of FACT has been provisionally admitted for Rs. 11,26,12,787/- as per the amount reflected in Audited Books of Accounts of FRBL as on 12.01.2024